

Open Court

**Central Administrative Tribunal, Allahabad Bench,
Allahabad**

O.A. No.330/00186/2021

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)**

This the 19th day of February, 2021.

Iftikhar Ahmad Khan son of late Sher Ahmed aged about 53 years, Senior Personnel Officer (SPO), resident of 13 D/2D/A. Karamat Ki Chauki, Azad Nagar, Kareli, District-Prayagraj-211016 (UP).

Applicant

By Advocate: Sri Rajesh Kumar

Versus

1. Union of India through General Manager, Railway Electrification (CORE), Headquarters Office, 1, Nawab Yusuf Road, Prayagraj.
2. General Manager (P), Railway Electrification (CORE), Headquarters Office, 1, Nawab Yusuf Road, Prayagraj.
3. Principal Financial Adviser (PFA), Railway Electrification (CORE), Headquarters Office, 1, Nawab Yusuf Road, Prayagraj.
4. Senior Assistant Financial Adviser (Sr. AFA-I), Railway Electrification (CORE), Headquarters Office, 1, Nawab Yusuf Road, Prayagraj.
5. Shri Kaushal Kumar Srivastava, aged about 52 years working as Senior Assistant Financial Adviser (Sr. AFA-I), under control of General Manager, Railway Electrification (CORE), Headquarters Office, 1, Nawab Yusuf Road, Prayagraj.

Respondents

By Advocate: Sri Girijesh Kumar Tripathi,

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the applicant, learned counsel for respondents on admission and perused the record.

2. At the very outset, learned counsel for applicant submitted that a representation dated 28.8.2020 (Annexure No.10 to the O.A.) is pending for consideration before the respondents, and the applicant will be satisfied at this stage, if the respondent No.1/competent authority, is directed to decide that representation,

by a reasoned order, in accordance with law, in a time bound manner.

3. Learned counsel for respondents has no objection against this limited and innocuous prayer made by the learned counsel for applicant.

4. In view of the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage, with the direction to the respondent No.1/competent authority, amongst the respondents, to decide the representation dated 28.8.2020 (Annexure No.10 to the O.A.), by passing a reasoned and speaking order, in accordance with law, within a period of three months, from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.

5. It is made clear that we have not expressed any opinion on the merit of the case.

6. No order as to costs.

7. Hon'ble Mr.Tarun Shridhar, Member (Administrative) has consented to this order during Video Conferencng.

(Tarun Shridhar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

HLS/-